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**Central Administrative Tribunal, Principal Bench**

**Original Application No.869 of 2004**

New Delhi, this the 6th day of April, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member(A)**

S.S. Sishodia,  
S/o Shri M.S. Sishodia  
R/o 385, Sector-VII, R.K. Puram,  
New Delhi

....Applicant

(By Advocate: Shri L.R. Khatana)

Versus

1. Union of India,  
through Secretary to the Govt. of India  
Ministry of Urban Development & Poverty Alleviation.  
Nirman Bhawan, New Delhi-11

2. Director General,  
Directorate General of Works,  
Central Public Works Department,  
Nirman Bhawan, New Delhi-11

....Respondents

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

The grievance of the applicant is that he is entitled to the second Assured Career Progression Scheme benefit. Our attention has been drawn towards the office memorandum of 15.9.2003 so as to contend that the second financial upgradation is being granted to similarly situated persons. So far as the applicant is concerned, he has neither been granted nor denied the said benefit. The applicant joined the service on regular basis on 22.3.1977.

2. The applicant has already served a notice in the form of a representation to respondent no.2 but no decision has been taken.

3. When rights of the respondents are not likely to be affected, we deem it unnecessary to give a notice to

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show cause while disposing the present petition.

4. It is directed that the claim of the applicant for second financial upgradation under the Assured Career Progression Scheme may be considered within four months of the receipt of the certified copy of the present order. An appropriate speaking order in accordance with law may be passed and communicated to the applicant. With these directions, the O.A. is disposed of.

Naik  
( S.K. Naik )  
Member (A)

Ag  
( V.S. Aggarwal )  
Chairman

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